

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

CPC 84 of 2003  
(OA 1220 of 1996)

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman  
Hon'ble Mr. N.D. Dayal, Administrative Member

Pijush Kanti Hazra

-VS-

R.Kumar (ER)

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents: Ms. U. Bhattacharjee, Counsel

Date of Order : 30-07-2004

O R D E R

MR. B.PANIGRAHI, VC

Upon hearing Mr. Chatterjee, Ld. Counsel appearing for the applicant and Ms. Bhattacharjee, Ld. Counsel appearing for the alleged contemnors and on perusal of the submissions made in the reply we find that the respondents have submitted that they have complied with order and filed the order of compliance alongwith reply. Mr. Chatterjee, Ld. Counsel for the applicant submits that his client is not satisfied with the order of compliance. In that view of the matter, nothing can be done in this contempt application. However, if the applicant is so advised, he may file a separate application challenging the order of compliance. With the above observation, the O.A. is closed.



Member (A)



Vice-Chairman

DKN